Central Administrative Tribunal Madras Bench

MA 310/00002/2020 in & OA 310/00004/2020

Dated Friday the 3rd day of January Two Thousand Twenty

PRESENT

Hon'ble Shri. P. Madhavan, Member (J) & Hon'ble Shri. T. Jacob, Member (A)

- 1. P. Manickam
- 2. P.V.I. Prasanna
- 3. T. Rajasekar
- 4. R.N. Vimala
- 5. G. Kamalavannan
- 6. H. Jebaraj Rajkumar
- 7. S. Earnest Ravi

...Applicants

(By Advocate M/s. P. Ayyamperumal)

Vs

- 1. The Chief Commissioner of Customs (Preventive) No. 1, Williams Road, Cantonment Tiruchirappalli 620 001.
- 2. The Commissioner of Customs (Preventive) No. 1, Williams Road, Cantonment Tiruchirappalli 620 001.
- 3. The Commissioner of Central Excise (Hqrs. Audit)
 Williams Road, Cantonment
 Tiruchirappalli 620 001. Respondents

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

MA 2/2020 filed for joining the applicants together and filing single Original Application is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To direct the respondents to sanction one increment to the applicants for the completed period of one year with consequential pensionary relief and thus render justice."

3. When the matter came up for consideration, learned counsel for the applicants submit that the applicants are retired employees of the respondent department who retired on 30th June. The grievance of the applicants is that they are denied one increment since they have retired on 30th June. Further it is submitted that the issue was settled by the Hon'ble Madras High Court by its decision in WP No. 15732 of 2017 and the issue has attained finality since Review Petition No. 1731/2019 in SLP No. 22008/2018 has also been dismissed by the Hon'ble Apex Court on merit. In this regard, the applicants made individual representations produced as Annexure A2 to A8 to the respondents which are still pending with the respondents for consideration. He submits that the applicants will be satisfied if their representations are disposed of by passing a speaking order within a time limit stipulated by this Tribunal.

- 4. In view of the limited submission made and without going into the substantive merits of the case, the competent authority is directed to consider Annexure A2 to A8 representation of the applicants in accordance with Central Government rules and regulations and pass a reasoned and speaking order within a period of six months from the date of receipt of copy of this order.
- 5. OA is disposed of at the admission stage.

(T. Jacob) (P. Madhavan)
Member(A) 03.01.2020 Member (J)
AS